नियन्त्रण प्रबंधन महानिदेशालय
DIRECTORATE GENERAL OF PERFORMANCE MANAGEMENT
सीमा शुल्क, केंद्रीय उत्पाद शुल्क एवं सेवा कर
Customs, Central Excise & Service Tax,
dक्षिण क्षेत्रीय इकाई
South Regional Unit
नं ४ पंथियोन लेन, एगमोर
No:4, Pantheon Lane,Egmore,
चेन्नई - 600 008

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दिनांक/ Date: 18/01/2017

फा. री/ F.No I / 19/21/SRU/2016-17

सेवा में / To.
1. महानिदेशक, नारकॉटिक्स कंट्रोल ब्यूरो/ The Director General, Narcotics Control Bureau
गृह मंत्रालय, वेस्ट ब्लॉक नं.1/ Ministry of Home Affairs, West Block, No. 1विंग नं.5/ Wing No. 5
आर के पुराम/ R.K. Puram, नई दिल्ली - 110066/ New Delhi – 110066
2 महानिदेशक, राजस्व आसूचना निदेशालय, डी ब्लॉक, आई. पी. भवन, आई .पी एस्टेट, नई दिल्ली -
110002
The Director General, Directorate of Revenue Intelligence, ‘D’ Block, I.P. Bhawan, I.P. Estate, New Delhi – 110002.
3. महानिदेशक, केंद्रीय उत्पाद शुल्क आसूचना महानिदेशालय, वेस्ट ब्लॉक VIII, विंग नं. VI, दूसरी
मंजिल, आर के पुराम, नई दिल्ली 110066
The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing
No. VI, 2nd Floor, R.K. Puram, New Delhi – 1100 66
4. आयुक्त, विधि कार्य निदेशालय/ चौथी मंजिल, राजेन्द्र भवन, 210- दीनदयाल उपाध्याय मार्ग, नई
दिल्ली - 110002
The Commissioner, Directorate of Legal Affairs,/ 4 th Floor, Rajendra Bhawan, 210, Deendayal
Upadhyay Marg, New Delhi – 110002
5. प्रिंसिपल आयुक्त/ आयुक्त सभी
All Principal Commissioners/Commissioners,
सीमा शुल्क, सीमा शुल्क (प्रिवेटिव ), केंद्रीय उत्पाद शुल्क, सेवा कर / Customs, Customs ( Prev),
Central Excise, Service Tax.
Sir / Madam

Sub: - Legal verification of AEO applicants under AEO program regarding.

Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

The following Importers/Exporters have applied for AEO- Tier 2 status.

1. Aisin Automotive Karnataka Private Ltd, Bengaluru.
3. Pon Pure Chemical India Private Ltd, Chennai
5. Fanuc India Pvt Ltd, Bengaluru.
7. Purnima Distributors, Ernakulam.

It is requested that details as mentioned below against these entities may be sent to this office through this office e-mail id, dgiccesru@gmail.com at the earliest please.

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21 days, it will be presumed that you have no objection in granting ‘AEO’ status to the above applicants.

Yours faithfully,

Dr. K. Venkat Ram Reddy
Additional Director (AEO)